

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 343/95
Transfer Application No.

Date of Decision : 15.6.1995

S.V.Chandiakar.

Petitioner

Shri A.I.Bhatkar.

Advocate for the
Petitioners

Versus

Union of India & Ors.

Respondents

Shri B.S.Karkera.

Advocate for the
respondents

C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
The Hon'ble Shri

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to
other Benches of the Tribunal? ~~


(M.S. DESHPANDE)
VICE-CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, BOMBAY.

Original Application No. 343/95.

S.V.Chandiakar. ... Applicant.

v/s.

Union of India & Ors. ... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande,
Vice-Chairman.

Appearances:-

Applicant by Shri A.I.Bhatkar.
Respondents by Shri S.S.Karkera.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 15.6.1995.

The applicant had approached the Tribunal earlier questioning his transfer and by the Judgment delivered on 6.2.1995 in O.A. 986/94, he was given liberty to make a representation which the authorities were directed to dispose of by a speaking order. An order was passed giving reasons on 16.3.1995 and justifying the applicant's transfer. The glaring circumstances are that the applicant was in the erstwhile office for 11 years and has been transferred because the job was transferable, at the same station in any other office in the same locality. I am not impressed by the applicant's submission that the transfer was mala fide because all that is said is that certain others who were transferred were taken back in the same office and some officials were brought on deputation showing that there was work in the Regional Office. How the office should be manned is a matter entirely within the jurisdiction of the Executive Authority and unless mala fide or want of power are established, it is not possible to interfere with the order of transfer.

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The O.A. is dismissed. No order as to costs.

(M.S.DESHPANDE)
VICE-CHAIRMAN

B.